GOVERNMENT OF INDIA CIVIL AVIATION LOK SABHA

STARRED QUESTION NO:110 ANSWERED ON:17.08.2012 AI RESTRUCTURING PLAN Das Gupta Shri Gurudas;Singh Alias Pappu Singh Shri Uday

Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether cases of financial and other irregularities have been reported in Air India, causing loss to the company;

(b) if so, the details of such cases reported during each of the last three years and the current year;

(c) the number of persons/officials found guilty and the action taken against them;

(d) the steps taken/being taken to check the irregularities / unsound management practices in the company;

(e) whether the Government/Air India has consulted/proposes to consult the employees/unions of the company on the financial restructuring package and other plans to make the same successful; and

(f) if so, the details thereof and if not, the reasons therefor?

Answer

MINISTER OF CIVIL AVIATION (SHRI AJIT SINGH)

(a) to (f): A Statement is laid on the Table of the House.

STATEMENT IN REPLY TO PARTS (a) to (f) OF THE LOK SABHA STARRED () QUESTION NO.110 FOR 17.08.2012 REGARDING AI RESTRUCTURING PALN TABLED BY S/SHRI GURUDAS DASGUPTA AND UDAY SINGH, MPs.

(a): Yes, Madam.

(b) and (c): A list of irregularities committed and details of action taken thereon are at the Annexure.

(d): Vigilance Department of Air India investigates the cases assigned to it. Besides, it also conducts surprise checks regularly at vantage points to detect irregularities. Procedural audits are also conducted to suggest systemic improvements, especially with a view to reduce/eliminate scope for corrupt practices. Various measures and steps recommended by the Central Vigilance Commission (CVC) are also undertaken to identify suspect individuals and maintain watch over them.

(e) and (f): Air India Management had several meetings with Air India Unions/Associations/Guilds on the Turn Around Plan and Financial Restructuring Plan. They have been adequately sensitised in the matter.